

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

Policy Circular No.36 (RE-2005)/2004-2009

5th December, 2005

To

- 1. All Licensing Authorities**
- 2. Development Commissioners of SEZs**
- 3. EPZ Division of Deptt. of Commerce**

Subject: Admissibility of Duty Free Entitlement Certificate for Status holders and target plus Scheme on supply to SEZ.

Clarification has been sought whether the Duty Free Entitlement Certificate for Status holders and Target Plus Scheme are admissible to DTA Units supplying goods to SEZ Units. It is clarified that supplies from DTA to SEZ are eligible for benefits under DFEC and Target Plus Scheme subject to the conditions specified in para 7.1 (b) of Foreign Trade Policy provided the payments are realized in free foreign exchange.

This issues with the approval of Competent Authority.

(P.K.Santra)
Dy. Director General of Foreign Trade
For Director General of Foreign Trade

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